

[Mr. Speaker]

In view of the statement made by the hon. Minister, it is not necessary to pursue this matter. Therefore, consent is not given to the motions.

PAPERS LAID ON THE TABLE

NOTIFICATION re: AMENDMENTS TO MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following Notifications, making certain further amendments to the Mineral Concession Rules, 1949:—

- (1) G.S.R. No. 189, dated the 29th March, 1958.
- (2) G.S.R. No. 196, dated the 27th March, 1958. [Placed in Library. See No. LT-667/58.]

Declarations of Exemption under Registration of Foreigners Act

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table, under the proviso to Section 6 of the Registration of Foreigners Act, 1939, a copy of each of the following Declarations of Exemption:—

- (1) No. 1/76/57-F. I., (1 Declaration) dated the 30th December, 1957.
- (2) No. 1/1/58-F. I., (1 Declaration) dated the 3rd January, 1958.
- (3) No. 1/5/58-F. I., (1 Declaration) dated the 21st January, 1958.
- (4) No. 1/6/58-F. I., (1 Declaration) dated the 22nd January, 1958.
- (5) No. 1/8/58-F. I., (1 Declaration) dated the 25th January, 1958.
- (6) No. 1/7/58-F. I., (3 Declarations) dated the 31st January, 1958.
- (7) No. 1/7/58-F. I., (1 Declaration) dated the 1st February, 1958.

- (8) No. 1/12/58-F. I., (4 Declarations) dated the 6th February, 1958.
- (9) No. 1/14/58-F. I., (1 Declaration) dated the 11th February, 1958.
- (10) No. 1/16/58-F. I., (1 Declaration) dated the 28th February, 1958.
- (11) No. 1/17/58-F. I., (1 Declaration) dated the 3rd March, 1958.
- (12) No. 1/18/58-F. I., (1 Declaration) dated the 4th March, 1958.

[Placed in Library. See No. LT-668/58.]

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 210, dated the 5th April, 1958, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-669/58.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd April, 1958, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958:—

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the eviction